

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.103
CP(IB) 569 of 2019

Proceedings under Section 9 IBC

IN THE MATTER OF:

OCS Group (India) Pvt Ltd
V/s
Ekta Residency Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 06/02/2023

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Mr.Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Prachi Bohra, Ld. Adv.
For the Respondent : Mr. Kunal P Vaishnav, Ld. Adv.

ORDER

Learned Counsel for the Operational Creditor submits that the matter is settled. In view of this, learned counsel for the Operational Creditor seeks permission to withdraw the matter. The permission for withdrawal is granted.

In view of this, **CP(IB) 569 of 2019** stands disposed of as withdrawn.

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)